STATEMENT RE, DELAY IN LAYING ANNUAL REPORT ETC, OF NCERT FOR 1976-77

शिका, समाज कल्याज तथा संस्कृति मंत्रालय में राज्य मंत्री (भी घना सिंह गुलकान): डा० प्रताप चन्द्र चन्द्र की घोर से मैं राष्ट्रीय शैंकिक धनुसंधान तथा प्रशिक्षण परिषद्, नई दिल्ली के वर्ष 1976—77 के (एक) वार्षिक प्रतिवेदन भौर (दो) लेखे पर लेखापरीक्षा प्रतिवेदन को निर्धारित धवधि में सभा पटल पर रखने में हुए दिलम्ब के कारण बताने वाला एक विवरण (हिन्दी तथा धग्रेजी संस्करण) सभा पटल पर रखता हं ।

[Placed in Library. See No. LT—1837/78] REVIEW & ANNUAL REPORT OF RHABILI-TATION INDUSTRIES CORPORATION LTD, CULCUITA FOR 1975-76

निर्माण ग्रीर प्रावास तथा पूर्ति और प्रुन्वांस मंत्रालय में राज्य मंत्री (भ्री राम किंकर): ग्रध्यक्ष महोदय, मैं कम्पनी प्रधिनियम, 1956 की घारा 619 के की उपधारा (1) के प्रन्तगंत निम्नलिखित पत्नों (हिन्दी तथा प्रग्नेजी संस्करण) की एक-एक प्रति नमा-पटल पर रखता हूं:—

- (एक) पुनर्वाम उद्योग निगम लिमिटेड, कलकत्ता के वर्ष 1975-76 के कार्यकरण की सरकार द्वारा समीक्षा ।
- (वो) पुनर्वास उप्रोग निगम लिमिटेड, कलकत्ता का वर्ष 1975-76 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक महा-लेखापरीक्षक की टिप्पणियां।

[Placed in Library See No. LT—1838/78]

MR.SPEAKER: I am allowing one statement about Mizoram.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): At 5 P.M.

MR SPEAKER: All right Item No. 6 will be taken up tomorrow because there is another connected motion also.

We now take up item No 7, Statement by Shri Mohan Dharia 14.06 hrs.

STATEMENT RE. TREATIES OF TRADE AND TRANSIT AND AGREEMENT OF COOPERATION TO CONTROL UNAUTHORISED TRADE BETWEEN INDIA AND NEPAL

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): Mr. Speaker, I am happy to inform the House that on 17th March, 1978, I on behalf of the Government of India and Shri Pitamber Dhoj Khati, the Industry and Commerce Minister of Nepal, on behalf of His Majesty's Government of Nepal signed the following documents:

- (i) Treaty of Trade between the Government of India and His Majesty's Government of Nepal.
- (ii) Treaty of Transit between the Government of India and His Majesty's Government of Nepal.
- (iii) Agreement of Cooperation between the Government of India and His Majesty's Government of Nepal to Control Unauthorised Trade and
 - (iv) Related Documents.

It gives me great pleasure to lay the above documents on the Table of the House. [Placed in Library. See No. LT-1840/78].

These Treaties and the Agreement replace the Indo-Nepal Treaty of Trade and Transi of 1971. The new Treaties and the Agreement have been arrived at after lengthy negotiations. They reflect the desire of the Government of India, to further and strengthen relations with our neighbours.

In December 1977 during his visit to Nepal our Prime Minister held extensive discussions with His Majesty the King and Prime Minister of Nepal. The Joint Communique, issued on that occasion stated inter alia,

"The two Prime Ministers agreed that separate treaties to cover trade and transit may be concluded expeditiously. It was further decided to provide, at the same time, for effective measures to control unauthorised trade from one country to the other."

The conclusion of the separate Treaties of Trade and of Transit and the Agreement marks the fulfilment of this intention.

Briefly I would like to highlight some of the features of these Treaties and the Agreement, The Treaty of Trade extends increased preferential treatment to manufactured products of Nepal for import into

II Treaties & Agreement with Nepal (Stat.)

[Shri Mohan Dharia]

India. This has been done with the specific objective of encouraging the industrial development of Nepal. The industries that are to be encouraged would be primarily based on Nepalese and Indian raw materials. As hitherto we shall continue to meet to the extent feasible the requirements for essential commodities of Nepal. Hon'ble Members are aware that one of the features of our relations with Nepal has been the free convertibility of our currencies. In implementation of this principle bilateral trade between the two countries would continue to be conducted in Indian rupees.

The Treaty of Transit and its related Protocol provide enhanced facilities for Nepal's "traffic-in-transit" through India. This should go a long way in assisting Nepal's international trade and should encourage its economic development.

Hon'ble Members are aware of the long and open common border shared by India and Nepal which permits of free movement of persons and goods. It is a unique feature and benefits our two countries in numerous ways. At the same time it places a responsibility on both Governments to cooperate in their efforts to control unauthorised trade and to remove any inducements to the conduct of operations which are injurious to each other's economies. The Agreement also specifies that the two Governments will cooperate effectively with each other to prevent infringement and circumvention of the laws and rules and regulations of either country in regard to matters relating to Customs, foreign exchange and foreign trade. With the political will on both sides to ensure that there is no unauthorised trade, it is hoped that this problem which in the past has been the cause of some misunderstanding shall no longer remain an issue

In order to ensure that the Treaties are harmoniously and effectively implemented both countries have agreed to meet at the official level on an ad hoc basis as and when the need may arise. It has also been agreed that there shall be an Inter-governmental Committee consisting of senior officials of the two countries whose primary duty would be to promote trade, facilitate transit and control unauthorised trade between our two countries and also consider such matters as may remain unresolved at the meetings of the ad-hoc official groups. The Inter-Governmental Committee would meet on a regular basis every six months in the capital of the two countries alternatirely.

Hon'ble Members would have noted the relaxation of the atomsphere in the Sub-Continent and the promotion of goodwill and friendship among the countries of the Sub-Continent over the past year. This atmosphere calls for greater economic cooperation and trade among the countries of the area. In order to help Nepal to develop its bilateral trade with Bangladesh and also its overseas trade to and through Bangladesh we have agreed to provide Nepal an overland route to Bangladesh, when the arrangements for such purpose have been worked out between India and Bangladesh.

D.G. (Riy.),

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The new Treaties and the Agreement not only replace an old arrangement but also mark the beginning of a new chapter in the history of our relations. We look forward to speedier economic development of Nepal, as, in the ultimate analysis a stable and economically strong Nepal is the best guarantee of peace and stability in our region. The Treaties and the Agreement now concluded are a definite contribution in that process and I take this opportunity to assure His Majesty's Government of Nepal that India's cooperation to her economic development would always be available because we have nothing but goodwill for the government and the people of Nepal.

14.10 hrs.

DEMANDS FOR GRANTS (RAIL-WAYS), 1978-79- contd

MR. SPEAKER: Now we shall take up further discussion on Demands for Grants (Railways). Mr Mirdha, you kindly confine yourself within 10 minutes.

THE MINISTER OF RAILWAYS (PRO). MADH DAVATE): I have to make one submission regarding the discussion on the railway budget. The Appropriation Bill is going to be taken up in the Rajva Sabha tomorrow. Since there is no item on the agenda, it is better that we must sit for longer time to complete the entire subject this afternoon only.

MR. SPEAKER: Is it the pleasure of the House to take up Appropriation Bill and passit so that it may go to the Raiya Sabha tomorrow?

SEVERAL HON. MEMBERS: Yes. SHRI VAYALAR RAVI (Chi'a-yinkil): We agree, but the Ruling party must give us more time.

MR. SPEAKER: No, we have already distributed it.

SHRI VAYALAR RAVI : We should get our share.

PROF. MADHU DANDAVATE :Then I shall cut down my reply.